

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:653
ANSWERED ON:09.12.2013
BCCI SPORTS FEDERATIONS UNDER RTI ACT
Choudhry Smt. Shruti;Patil Shri C. R.

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government proposes to bring various sports associations/federations including the Board of Control for Cricket in India (BCCI) under the ambit of the Right to Information Act, 2005;
- (b) if so, the response of the said sports associations and BCCI in this regard; and
- (c) the time by which the sports associations/federations are likely to be brought under the ambit of the RTI Act?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) Yes, Madam.

(b) to (c) Government, in April, 2010, declared all the NSFs receiving grant of Rs.10.00 lakhs or more in a year from the Government as Public Authority under Section 2(h) of the RTI, 2005.

However, the BCCI has been refusing to declare itself as a public authority on the plea that it does not receive any financial grant from the Government.

The matter to bring the BCCI under the RTI Act is pending before the Central Information Commission (CIC) and the Government has already filed its written submission before the CIC pleading to bring the BCCI under the RTI Act. CIC issued notice to all concerned for adjudicating the matter on 25th & 26th July, 2013. However, Hon'ble Madras High Court vide order dated 24-07-2013 issued interim stay on the said proceedings.